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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No. 468/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

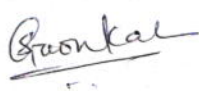
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE PARTIES: Deepak Kanhiyalal Kewalramani & Anr.

V/s

Kestrel Import & Export Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 213, 241-242 of the Companies Act,  
2013.

| <u>S. No.</u> | <u>NAME</u>                               | <u>DESIGNATION</u>         | <u>SIGNATURE</u>  |
|---------------|---|----------------------------|---|
| 1.            | SHILPA<br>GHONKAR<br>ilb Pragnya<br>Legal | Counsel<br>for Resp<br>223 |  |


**ORDER**

**CP 468/213,241-242/NCLT/MB/MAH/2017**

For Respondent Counsel having stated that inspection could not be given to the Petitioner side owing to some unavoidable circumstances, and for there being no objection to the Petitioner to have a belated inspection, this Bench hereby gives 15 days' time to the Respondent side to provide inspection to the Petitioner after having arrived at a date agreeable to both the parties.

List this matter on 29.11.2017.

**Sd/-**  
**V. NALLASENAPATHY**  
Member (Technical)

  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)